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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 19491/2025, CM APPL. 81380/2025, CM APPL. 81381/2025 & CM APPL. 81382/2025

ARVIND KUMAR SINGH CHAUHAN

.....Petitioner

Through: Mr. Vikrant Singh Baisa, AOR with Ms. Neema, Mr. Utkars Singh, Advs.

versus

DIRECTOR GENERAL & ORS.

....Respondents

Through: Mr. Animesh Rastogi, SPC with Mrs. Neha Rastogi, Mr. Rajat Dubey, Mr. Shashank Pandey, Mr. Shravan Kumar,

Advocates

Mr. Amit Gupta, SPC and Mr. Vidur

Dwivedi, GP for ITBP

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER (ORAL) 22.12.2025

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C. HARI SHANKAR, J

- **1.** This writ petition, in our view, is premature.
- 2. The petitioner has been medically examined by the Departmental Rehabilitation Board which has recommended that the petitioner be placed in P-5 category and has further recommended that he be produced before the Invalidation Medical Board¹.
- 3. The petitioner has appeared before the IMB. The IMB has

1 "IMB" hereinafter

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examined the petitioner and is yet to take a decision.

- 4. Ms. Neema, learned Counsel who appears for the petitioner prays that the petitioner be examined by a Review Medical Board. The question of a Review Medical Board would if at all arise only after the IMB has taken its decision and communicated it to the petitioner.
- 5. At this stage, the petition is premised on a mere apprehension that the IMB's decision would be against the petitioner.
- **6.** We are not inclined to entertain a writ petition founded on a mere apprehension. The petition, therefore, is clearly premature.
- 7. It is accordingly dismissed as premature, reserving liberty with the petitioner to re-approach the Court at an appropriate stage.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

DECEMBER 22, 2025/*rjd*

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